

[Print](#)**Defective Case Register from 2026-07-25 to 2026-07-25**

Sl.NO.	Filing No	Advocate for Petitioner/Caveator	Date of objection	Defects as per S.R.
1	D-BLAPL/22308/2026	MITHUN DAS	2026-07-25	Name of the informant with address reflected in the annex.1 and 2 be kept in cover.
2	D-BLAPL/22313/2026	PRAKASH CHANDRA MISHRA	2026-07-25	20-VERNACULAR CERTIFICATE NOT FURNISHED.
3	D-WP(C)/30299/2026	PRAJNA SARITA MOHANTY	2026-07-25	Annexure-5 not neat.
4	D-WP(C)/31329/2026	GOURI KUMAR RATH	2026-07-25	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED
5	D-WP(C)/32387/2026	RAMESH AGARWAL	2026-07-25	19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED 1. Synopsis and Date Chart not Page marked. 2. Ann.10 not attested.
6	D-WP(C)/31347/2026	NIRANJAN PANDA	2026-07-25	Identified by not mentioned in affidavit.
7	D-WP(C)/31488/2026	RAKESH KUMAR MALLICK	2026-07-25	14-NOT PROPERLY INDEXED. 23-NOMENCLATURE NOT CORRECTLY FURNISHED . page marking not made in index.This may be registered as CRLMP.
8	D-WP(C)/32367/2026	GAJENDRANATH ROUT	2026-07-25	6-RECEIPT SHOWING SERV.COPY TO AG/CG/IT/CT/ETC.NOT FILED.
9	D-WP(C)/32393/2026	JAGAJIBAN PRADHAN	2026-07-25	1.Receipt Showing Serv.copy To cg not Filed.
10	D-FAO/33588/2026	AKASH KUMAR BORAL	2026-07-25	annex-3 not clear
11	D-WP(C)/31821/2026	SANTOSH KUMAR SAMANTARAY	2026-07-25	Age of 2 to 6 not mentioned.Page no. 5 not neat
12	D-WP(C)/32356/2026	SILADITYA RAY	2026-07-25	1. Annexure-2 not attached with W.P as mentioned in the Index AND averments
13	D-WP(C)/32389/2026	SAMIR KUMAR MISHRA	2026-07-25	1. Page 8 not filed. Resubmit for SR after compliance.
14	D-WP(C)/32210/2026	M.PRATAP @ PRATAP KUMAR MOHAPATRA	2026-07-25	1. paragraph 9 of the W.P filled twice
15	D-WP(C)/33683/2026	ANUP NARAYAN MOHANTY	2026-07-25	Page nos 45 to 53 not neat.
16	D-CONTC/31312/2026	ADV.	2026-07-25	1. Name of the Opp. party not correctly furnished in Index AND Page no.5.
17	D-ABLAPL/22167/2026	SURYAKANTA DWIBEDI	2026-07-25	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025

				Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished
18	D-CONTC/31471/2026	Sushree Sangita Pasayat	2026-07-25	1. Name of the OP. parties in cause title not tally with Index, v.nama, synopsis, Date chart and page no.7. 2. Nomenclature not correctly furnished in v.nama
19	D-CRLMC/21071/2026	ASUTOSH TRIPATHY	2026-07-25	1. Page no.9 Annex-2 not exhibited.
20	D-WP(C)/32443/2026	KSHIROD KUMAR ROUT	2026-07-25	Receipt Showing Serv.copy To cg not Filed.
21	D-CONTC/25942/2026	ADV.	2026-07-25	Period of Delay 641 days delay. 1. WPC case number not correctly furnished in Synopsis, Date chart and para no.1. 2.Fathers name of the petitioner no.2 not furnished in cause title.
22	D-FAO/33737/2026	AKASH KUMAR BORAL	2026-07-25	annex-3 not clear
23	D-ABLAPL/18871/2026	SAKTI MOHAN BEHERA	2026-07-25	20-VERNACULAR CERTIFICATE NOT FURNISHED. 1. Name of the informant with address reflected in the petition.
24	D-WP(C)/32404/2026	PRAKASH KUMAR SAMAL	2026-07-25	1. Synopsis and Date chart not page marked
25	D-CONTC/32286/2026	SAROJA KANTA SAMAL	2026-07-25	i) Petitioner no. 13 (Mamata Sethi) Not executed her name in the vakalatnama.ii) Date of order not correctly mentioned in sl. no. 5 of the index and Book mark.
26	D-CONTC/27927/2026	RAMAKANTA SAHOO	2026-07-25	I) Synopsis and date chart not Filed and mentioned in index and Book mark
27	D-CONTC/24576/2026	RABINDRA KUMAR PATNAIK	2026-07-25	1. Undertaking for non filing of translated copy not filed.
28	D-CONTC/31244/2026	SUBHADUTTA ROUTRAY	2026-07-25	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED
29	D-CONTC/31148/2026	ADV.	2026-07-25	1. Date of postal receipt not correctly furnished in para no.3
30	D-ABLAPL/22173/2026	JAYADEBA BEHERA	2026-07-25	14-NOT PROPERLY INDEXED. 1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025 Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any

				other criminal case or not. If yes, particulars and decisions thereof to be furnished.
31	D- CONTC/24492/2026	ADV.	2026-07-25	1. Sl. no.2 not correctly furnished in Affidavit. 2. Date of order not correctly furnished in para no.3.
32	D- CONTC/20234/2026	ADV.	2026-07-25	Delay in filing 362 days. i) Synopsis and date chart not mentioned and page marked in Index.ii) wp(c) no. and contc. no. not mentioned in reference certificate.
33	D-WP(C)/32413/2026	BALGOPAL MISHRA	2026-07-25	1. Court fee of Rs.3 not affixed on Affidavit. 2. Annexures not attested.
34	D-WP(C)/33300/2026	GOPAL PRASAD JENA	2026-07-25	1. Put up for SR after page marked in Index.
35	D-WP(C)/33497/2026	GOPAL PRASAD JENA	2026-07-25	1. prayer of the I.A. petition. not correctly furnished
36	D-WP(C)/33061/2026	NIRANJAN LENKA	2026-07-25	1. Sl no of paragraph of the w.p.not correctly furnished. 2. Put up for S.R there after.
37	D- ABLAPL/22170/2026	BIJAY KUMAR BEHERA	2026-07-25	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025 Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished. 3.Paragraphs not properly mentioned in declaration of affidavit.
38	D-WP(C)/32444/2026	KSHIROD KUMAR ROUT	2026-07-25	Receipt Showing Serv.copy To cg not Filed.
39	D- BLAPL/22202/2026	BHARAT BHUSAN ROUTRAY	2026-07-25	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025 Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
40	D- ABLAPL/22175/2026	KURESH PRASAD DASH	2026-07-25	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025 Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished. 3.Petitioner No.2 and 3 not signed in V.nama.
41	D- BLAPL/21726/2026	PRAMOD KUMAR BOHIDAR	2026-07-25	1. PS case No. neither mentioned in Rejection order nor FIR copy filed.

42	D-BLAPL/21799/2026	SK. ZAFARULLA	2026-07-25	Page No. Not correctly furnished
43	D-WP(C)/32451/2026	KSHIROD KUMAR ROUT	2026-07-25	19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED
44	D-BLAPL/21868/2026	NIRMAL CHANDRA MOHANTY	2026-07-25	Paragraph No. Not Correctly furnished in Declaration
45	D-WP(C)/32820/2026	SURESH CHANDRA DASH	2026-07-25	1. Date of Assessment notice does not tally with Index
46	D-WP(C)/32129/2026	SOURAV SUMAN BHUYAN	2026-07-25	1. Sl no of paragraphs of W.P is not correctly furnished. 2. Put up for S.R there after
47	D-WP(C)/32132/2026	ALOK KUMAR DAS	2026-07-25	1. In Index, page marking not done correctly in respect of W.P
48	D-CONTC/30616/2026	BASUDEV BARIK	2026-07-25	i) Annexure-2 not mentioned in the body of the petition.ii) Annexure marked in page no. 30 not tally with Index.ii) Page nos 22 to 26 not neat and Legible
49	D-BLAPL/22181/2026	SATYA RANJAN MULIA	2026-07-25	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025 Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished
50	D-WP(C)/32251/2026	ANUP UDAYA SENAPATI	2026-07-25	1. Sl. no.2 not correctly furnished in Affidavit. 2. Petition not page marked.
51	D-BLAPL/22209/2026	BHARAT BHUSAN ROUTRAY	2026-07-25	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025 Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
52	D-WP(C)/32848/2026	NITYA RANJAN SAHOO	2026-07-25	1. Address of O.P. No.3 not proper. 2. Date of presentation of Writ petition not mentioned by the advocate. 3. IA not page marked. 4. IA affidavit not properly serial numbered.
53	D-CONTC/30301/2026	ADV.	2026-07-25	1. Reference Certificate not correctly furnished.2. As per Index,Annexure-3 not described in the petition.
54	D-BLAPL/22191/2026	SURYAKANTA DWIBEDI	2026-07-25	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025 Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the

				Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
55	D-BLAPL/22219/2026	SURYAKANTA DWIBEDI	2026-07-25	31-As per standing order the details of victim/informant shall not be mentioned in the petition. 1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025 Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished. 3.Name and details of Informant/Victim mentioned in Annexure-1 2 be redacted. 4.Redacted copy of the same be filed. 5.Non-redacted copy of Annexure-1 2 be kept in closed envelop. For further S.R.
56	D-CONTC/30303/2026	ADV.	2026-07-25	1. Annexure-5 described in para-6 of the petition but not annexure marked in Index
57	D-WA/20835/2026	RAMDAS ACHARY	2026-07-25	i) Put up for SR reg. calculation of limitation after disposal of I.A. no. 1703/2026.
58	D-WP(C)/32840/2026	KAPILA CHARAN NAYAK	2026-07-25	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED 19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED
59	D-MACA/23795/2026	ARPIT SARANGI	2026-07-25	1. Period of Delay 104 days
60	D-BLAPL/22221/2026	PVS NANAJI ACHARY	2026-07-25	25-NAMES IN CAPITAL LETTERS/ENROLMENT NUMBERS/MOBILE PHONE NUMBERS OF ALL THE SIGNING ADVOCATES NOT INDICATED
61	D-CONTC/30070/2026	ADV.	2026-07-25	As per annexure-3 order dtd 16-04-2026 passed in CONTC no.741/2026 not filed.
62	D-WP(C)/32853/2026	SRIKANTA KUMAR NATH	2026-07-25	1. Date of representation in Ann.7 not correct
63	D-CMAPL/28596/2026	PRADEEP KUMAR KHUNTIA	2026-07-25	1. Authentication fee due on the Appellate Court Judgement Rs 2.25/- to be paid 2.Op. no. 4 to 8 in CMAPL are not party in wp (c). 3. Put up for SR after removal of defects
64	D-CONTC/30594/2026	STHITI DAS	2026-07-25	1. Age of the deponent in affidavit does not tally with cause title.2. Signature of the petitioner in V.nama and affidavit does not tally with cause title.

65	D-MACA/33689/2026	ADAM ALI KHAN	2026-07-25	1. Period of Delay 81 days
66	D-WP(C)/32374/2026	BIPLABA P.B. BAHALI	2026-07-25	1. Annexures not properly marked in Index as well as in petition. Resubmit for SR after compliance.
67	D-ARBP/33485/2026	SASWATA PATNAIK	2026-07-25	annexure -4 not clear visible , annex-1 not visible , page -43 not visible , translation copy for page-49 require
68	D-WP(C)/32856/2026	AJAY KUMAR ROY	2026-07-25	1. synopsis and date chart not page marked. 2. IA affidavit not properly serial numbered
69	D-CMAPL/30142/2026	ADV.	2026-07-25	1. Authentication fee due on the Appellate Court Judgement Rs 2.25/- to be paid. 2. C. copy of impugned order not page mark.
70	D-CMAPL/31078/2026	ADV.	2026-07-25	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED i) C. copy of impugned order not Page mark as well as Index
71	D-CMP/28178/2026	MANORANJAN PADHI	2026-07-25	op no-1 3 to 6 in c.s no .147/2017 were not made parties in present petition, proper case no and court mentioned in petition with prayer not filed, further SR
72	D-CMAPL/33322/2026	BEDA PRAKASH PANDA	2026-07-25	Put up for SR after filing of c. copy of impugned order.
73	D-WP(C)/32169/2026	GOPINATH SETHI	2026-07-25	3-AUTHENTICATION FEE IS DEFICIENT. 6-RECEIPT SHOWING SERV.COPY TO AG/CG/IT/CT/ETC.NOT FILED.
74	D-CMAPL/31082/2026	ADV.	2026-07-25	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED C. copy of order not page mark
75	D-WP(C)/32860/2026	ANIRUDHA DAS	2026-07-25	19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED 1. OHCBA welfare Fund Rs.50 not paid.
76	D-CMAPL/25968/2026	ADV	2026-07-25	9-PROVISION OF LAW NOT FURNISHED ON TOP OF CAUSE TITLE. 17-REFERENCE CERTIFICATE NOT FURNISHED.
77	D-CMAPL/33768/2026	SASWATI SOUMYA SAHU	2026-07-25	1.C. copy of impugned order not filed. Put up for SR after filing of c. copy of impugned order.
78	D-WP(C)/32248/2026	ANUP UDAYA SENAPATI	2026-07-25	1. Sl. no.2 not correctly furnished in Affidavit. 2. Patition not page marked.
79	D-WP(C)/32250/2026	ANUP UDAYA SENAPATI	2026-07-25	1. Sl. no.2 not correctly furnished in Affidavit. 2. Petition not page marked.
80	D-CRLMA/18843/2026	ANUPAM DASH	2026-07-25	i) Status of the parties not correctly furnished. ii) A. fee Rs-2.25/- to be paid.
81	D-FAO/32327/2026	ADAM ALI KHAN	2026-07-25	1.Period of Delay 24 days.I.A for condonation of delay not Filed.

82	D-CONTC/30613/2026	BASUDEV BARIK	2026-07-25	i) Annexure-2 not mentioned in body of the petition.ii) Age of the deponent mentioned in affidavit mismatched.
83	D-ARBA/32354/2026	KRUSHNA CHANDRA BALIARSINGH	2026-07-25	1. Authentication fee due on the (a) Copy of Trial Court Judgement Rs 5 not paid 2. being aggrieved not furnished,
84	D-CRLMA/19723/2026	ALOK KUMAR MOHAPATRA	2026-07-25	i) A. fee Rs-2.25/- to be paid. ii) C. copy of order not page mark
85	D-WP(C)/32252/2026	ANUP UDAYA SENAPATI	2026-07-25	1. Sl. no.2 not correctly furnished in Affidavit. 2. Petition not page marked.
86	D-CONTC/30618/2026	BASUDEV BARIK	2026-07-25	i) Annexure-2 not marked in the body of the petition.ii) Page nos. 24 and 25 not neat and Legible.
87	D-BLAPL/21508/2026	JNYANANANDA PANDA	2026-07-25	Year of C.T.Case No. mentioned in Petition not correct
88	D-BLAPL/21826/2026	JUGALA KISHORE PANDA	2026-07-25	Name and Details of Victim/Informant mentioned in annexure need not be disclosed and kept in closed cover
89	D-WP(C)/32380/2026	KABIRAJ PRADHAN	2026-07-25	1. Name of issuing authority in Prayer para 1 and 2 not correct.
90	D-CONTC/28095/2026	ADV	2026-07-25	i) Wp(c) no. not mentioned in reference certificate.
91	D-WP(C)/32491/2026	SRINIBASH SATAPATHY	2026-07-25	1. In declaration under affidavit, no. of paragraphs wrongly furnished.
92	D-WP(C)/32253/2026	ANUP UDAYA SENAPATI	2026-07-25	1. Sl. no.2 not correctly furnished in Affidavit. 2. Petition not page marked.
93	D-CRLMC/21889/2026	SHAKTI PRASAD DAS	2026-07-25	1. Paragraph no. not correctly furnished in the I.A.petition.2.Cause title of the order in C.T.case No.233 of 2022 to be filed.
94	D-CRLMP/21528/2026	SUNIL KUMAR PALAI	2026-07-25	Defect regarding nomenclature.
95	D-EXP/27850/2026	PRAFULLA KUMAR MOHAPATRA	2026-07-25	1. Period of Delay 356 days delay. 2. Authentication fee due on the Appellate Court Judgement Rs 2.25/- to be paid
96	D-WP(C)/32254/2026	ANUP UDAYA SENAPATI	2026-07-25	1. Petition not page marked.
97	D-WP(C)/32692/2026	SAILABALA JENA	2026-07-25	1. In affidavit, Sl no 3 information not furnished
98	D-WP(C)/32503/2026	SRIKANTA MAHUNTA	2026-07-25	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED
99	D-ABLAPL/22082/2026	JYOTIRMAYA SAHOO	2026-07-25	7-VAKALATNAMA NOT PROPERLY STAMPED,EXECUTED,ACCEPTED.
100	D-WP(C)/32812/2026	MADAN MOHAN SWAIN	2026-07-25	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED
101	D-ABLAPL/22074/2026	SURYAKANTA DWIBEDI	2026-07-25	Page No. Not correctly furnished.
102	D-WP(C)/32176/2026	GOPAL KRISHNA NAYAK	2026-07-25	1.Receipt Showing Serv.copy To cg not Filed.

103	D- ABLAPL/22143/2026	KAUSHIKA KUMAR MAHARANA	2026-07- 25	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
104	D-WP(C)/33931/2026	SUDEEP KUMAR SARANGI	2026-07- 25	Prayer not correctly mentioned.
105	D- ABLAPL/22156/2026	HEMANTA KUMAR MOHANTA	2026-07- 25	14-NOT PROPERLY INDEXED. 1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished. 3.Page No.12-14 not legible.
106	D- ABLAPL/22138/2026	UPASANA BAL	2026-07- 25	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
107	D-WP(C)/32249/2026	ANUP UDAYA SENAPATI	2026-07- 25	1. Petition not page marked.
108	D- ABLAPL/22151/2026	SATYA NARAYAN MISHRA 4	2026-07- 25	31-As per standing order the details of victim/informant shall not be mentioned in the petition. 1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished. 3.Page No. 12-15 not legible. 4.Name and details of Informant-cum- victim mentioned in Anneure-1 be redacted

				AND redacted copy be filed. 5.Non-redacted copy of Annexure-1 be kept in closed envelop.
109	D- ABLAPL/22198/2026	BIJAYA KUMAR ROUTRAY	2026-07-25	Age of the Petitioner no.3 not furnished.
110	D- ABLAPL/22153/2026	ARUN KUMAR BUDHIA	2026-07-25	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
111	D- ABLAPL/22155/2026	SATYA NARAYAN MISHRA 4	2026-07-25	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
112	D- ABLAPL/22160/2026	SATYA RANJAN MULIA	2026-07-25	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
113	D- ABLAPL/22200/2026	UMA SHANKAR PATEL	2026-07-25	1. Court fee Rs 2/- deficient in V. nama 2.As per High Notification dated.05.12.2025 ,the petitioner shall state whether similar application has or has not been made to the Supreme court and if made,shall state the result there of.The petitioner/applicant shall also mentioned whether he/she is /was involved in any other criminal case or not.If yes, particulars and decisions there of to be furnished
114	D- ABLAPL/22179/2026	DEEPAK RANJAN PARIDA	2026-07-25	1. F.I.R copy not legible 2.As per standing order no 02/2026, the Original un redacted version of F.I.R copy,chargesheet be kept on sealed cover and photo copy of redacted version of the same be submitted for S.R there after
115	D-WP(C)/32287/2026	SOUDAMINI MAHANKUDA	2026-07-25	11-NEAT,LEGIBLE ATTESTED ANNEXURES NOT FILED. 19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED

				20-VERNACULAR CERTIFICATE NOT FURNISHED.
				Page 8 and 9 not neat
116	D-BLAPL/22110/2026	AMIT KUMAR SAHU	2026-07-25	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
117	D-WP(C)/32544/2026	BASUDEV BARIK	2026-07-25	Page 31 to 33 not neat and legible
118	D-BLAPL/22103/2026	TANMAYA KUMAR MOHANTY	2026-07-25	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished
119	D-BLAPL/21365/2026	KIRTAN BADHEI	2026-07-25	1. complete F.I.R copy not filled
120	D-ABLAPL/22185/2026	SMRUTI RANJAN ROUT	2026-07-25	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025 Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished. 3.Hologram of Rs.50/- not affixed in V.nama.
121	D-BLAPL/21734/2026	UMA SHANKAR PATEL	2026-07-25	31-As per standing order the details of victim/informant shall not be mentioned in the petition. 1. Phone number of the victim / Informant redacting from page no.11. 2. Name of the victim / Informant need not be disclosed in connection with Annex-2 and kept in closed cover.
122	D-WP(C)/32447/2026	KSHIROD KUMAR ROUT	2026-07-25	Receipt Showing Serv.copy To cg not Filed.
123	D-BLAPL/22178/2026	KURESH PRASAD DASH	2026-07-25	31-As per standing order the details of victim/informant shall not be mentioned in the petition.

				1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished. 3.Name and details of Victim/family member mentioned in Annexure-1 (Para-6 of pg.8-9, para-12 of pg.9, pg.10-11 AND pg.14) be redacted. 4.Redacted copy of the same be filed and Non-redacted copy be kept in closed envelop.
124	D-BLAPL/22097/2026	DEEPAK KU SAHOO	2026-07-25	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
125	D-BLAPL/22187/2026	KASHINATH PATTANAIAK	2026-07-25	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished
126	D-ABLAPL/22188/2026	SEKH ZAKIR HUSSAIN	2026-07-25	20-VERNACULAR CERTIFICATE NOT FURNISHED. 1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025 Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
127	D-BLAPL/22196/2026	PRASANTA KUMAR SAHOO	2026-07-25	31-As per standing order the details of victim/informant shall not be mentioned in the petition. 1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025

				Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished. 3.Non-redacted copy of FIR be kept in closed envelop
128	D-BLAPL/22215/2026	SIDDHARTH GOUTAM DAS	2026-07-25	14-NOT PROPERLY INDEXED. Not properly paginated after page-4
129	D-BLAPL/22169/2026	BHABANI SHANKAR DASPARIDA	2026-07-25	14-NOT PROPERLY INDEXED. 1. Annexure-1 and 2 not properly paginated. 2. Reference Certificate not properly furnished. 2(i). As per High Court Notification dated 5.12.2025, Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished
130	D-RPFAM/33594/2026	SUSHANTA KUMAR JOSHI	2026-07-25	good ground not furnished
131	D-BLAPL/21727/2026	PRAMOD KUMAR BOHIDAR	2026-07-25	1. PS case Number neither mentioned in Rejection order nor FIR copy filed.
132	D-RPFAM/33878/2026	RAJIV KUMAR MAHANTA	2026-07-25	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED annex-1 not visible
133	D-WP(C)/21223/2026	IN PERSON	2026-07-25	19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED 1. Date chart, page nos. 71 to 75, 103 to 106 110 112 125 143 146 147 and 172 not properly arranged. 2. In I.A. petition provision of law not furnished, incorrectly furnished and not paginated.
134	D-ABLAPL/21708/2026	AMLAN SHAKTI PAUL	2026-07-25	Age of Petitioner No.-2 not furnished.
135	D-BLAPL/21829/2026	ARIJEET MISHRA	2026-07-25	Spl.POCSO. Case No. not correctly furnished in Synopsis and Petition. Name and Details of Victim/Informant mentioned in annexure need not be disclosed and kept in closed cover
136	D-WP(C)/32433/2026	BHUBANANANDA LENKA	2026-07-25	19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED
137	D-BLAPL/21839/2026	SURYAKANTA DWIBEDI	2026-07-25	Name and Details of Victim/Informant mentioned in annexure need not be disclosed and kept in closed cover.

138	D- ABLAPL/22184/2026	SURYAKANTA DWIBEDI	2026-07- 25	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025 Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
139	D-WP(C)/32454/2026	KSHIROD KUMAR ROUT	2026-07- 25	Receipt Showing Serv.copy To cg not Filed